Annexure - 3

Name of the corporate debtor: BSR Diagnostice Limited Limited; Date of commencement of liquidation: 09-03-2022 (order received 18.03.22); List of stakeholders as on: 24.03.2023

List of Secured Financial Creditors

(Amount in ₹)

Sl. No.	Name of Creditor	Details of claims received		Details of claims Admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	State Bank of India	13-04-2022	1,29,24,20,942	1,29,24,20,942	Secured	1,29,24,20,942	Yes		-	80.62%	-	-	-	-	
2	Axis Bank Limited	16-04-2022	44,88,47,047	31,07,14,182	Secured	31,07,14,182	Yes		-	19.38%	-	-	-	13,81,32,865	Proof of Claim for balance amount pending
3	Siemens Financial Services Pvt. Ltd.	13-05-2022	57,97,500	-	Secured (Pr	-	NA	Refer Note	-	0.00%	-	-	57,97,500	-	Claim Received after due date
		TOTAL	**1,74,70,65,489**	**1,60,31,35,124**		**1,60,31,35,124**			**-**	**100%**	**-**	**-**	**57,97,500**	**13,81,32,865**	

Note-1 (Security of State Bank of India)

(a) Machines & Equipment at 11 Diagnostic Centres/Path. Labs of M/s BSR Diagnostic Ltd. situated at different centers (List of Diagnostic Centers! Path Labs enclosed as Annexure-B) aggregate fair value Rs.31 .00 crores (SBI Share) based on valuation report dated 30.11.2017 and 05.12.2017. Security interest were first created on 25.03.2013

(b) Equitable mortgage of Shop at plot no No 15 Commercial Centre, Nehru Nagar Bhilai Disstt. Durg in the name of Dr. M K Khanduja. Realisable value 0.80 crore based on valuation report dated 15.03.2022. Mortgage created on 25.03.2013.

(c)Equitable Mortgage of Residential House at E-2 VIP City, Saddu Raipur in the name of Dr. M K Khanduja. Realisable value 0.56 crore based on valuation report dated 15.03.2022. Mortgage created on 25.03.2013.

(d) Equitable Mortgage of Building at Swami Atmanand Ward, Choube Colony Raipur in the name of M/s BSR Diagnoistic Ltd. Realisable value 4.75 crore based on valuation report dated 15.03.2022. Mortgage created on 25.03.2013.

(e) Second Charge over the assets financd by Axis Bank to the unit & vice versa.

Note-2 (Security of Axis Bank Limited)

1. Entire movable and immovable fixed assets including tangible movable machinery, plant machinery, fixtures, fittings other installation, cranes, furniture, computers and other accessories vehicles together with spare tools and accessories and all other articles lying on the premises or in the godowns of the Borrower or in the custody of any person who are mercantile agents of the Borrower or in the course of transit which may hereinafter be brought stored or be lying or upon the said premises of the Borrower excluding the plant and machinery exclusively hypothecated to other lenders by way of State Bank of India would be having 2nd charge on the Assets financed by Axis Bank Ltd and Axis Bank Ltd would be having 2nd charge on the Assets financed by State Bank of India.

2. The whole of the Borrower's movable goods and assets both present and future and including but without prejudice to generality of the foregoing words all stocks of raw material work in progress semi-finished goods and finished goods such as Medicines, packing materials, consumable stores and spares etc., whatsoever situate and or transit whether now belonging to or that may at any time during the continuance of this security belong to the Borrower or that may be held by any party anywhere to the order and disposition of the Borrower.

3. All the present and future book-debts, outstanding monies, receivables claim bills, contracts, engagement and securities which are now due and owing or which may at any time hereafter during the continuance of this security become due and owing to the borrower in the course of its business by any person firm company or body corporate or by the Government of India or any State Government or Indian Railways or any Government Department or office or any Municipal or local or Public or Semi-Government body or authority whatsoever including those relating to the assets leased out and/or given on hire purchase basis.

Note-3

The Successful Resolution Applicant (i.e. Tricounty Premier Hearing Services LLC) has not yet handed over records/ charge of corporate debtor to the liquidator vide NCLT order dated.09.03.2022 (received on 18.03.2022)hence claims pertaining to post CIRP period could not be verified. The liquidator has admitted claims on the basis of list of creditors provided by erstwhile Resolution Prfoeesional.